

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF OCTOBER, 2000

Original Application No.638 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Om Prakash Yadav, Son of Sri Gujeshwar
Prasad Yadav, Village Dharampur,
P.O.Salempur, District Deoria.

... Applicant

(By Adv: Shri S.K.Tyagi)

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, (DRM) North eastern Railway Varanasi.
3. Station Superintendent, North Eastern Railway, Chapra Jn.

... Respondents

(By Adv: Shri D.C.Saxena)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

This application has been filed for restoration of the OA which was dismissed in default on 29.8.2000. The cause shown is sufficient, the OA is restored to its original number.

We have heard the counsel for the parties on merits of the application. The application has been filed for a direction to the respondents to allow the applicant to continue in service as Engine Cleaner or in any other job of similar nature. It is claimed that the applicant worked from 1980 to 1982 for 168 days. The applicant has already filed a representation before the respondent no.2 which according to the applicant has not been decided. Shri D.C.Saxena on the other hand, submitted that no such representation was received in the office of the

:: 2 ::

respondents.

Considering the facts and circumstances and undisputed fact that applicant worked for 168 days we dispose of this application finally with the direction to the respondent no.2 to decide the claim of the applicant by a reasoned order within three months from the date a copy of this order is filed before him. To avoid delay, it shall be open to the applicant to file a fresh representation alongwith the copy of this order. There will be no order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 12.10.2000

Uv/